

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 596 of 1993

DATE OF DECISION 7.4.93

K. Anil Kumar Applicant (s)

M/s P.R. Ramachandra Menon Advocate for the Applicant (s)
and M.N. Radhakrishna Menon

Versus

Union of India represented by Secretary, M/o Communications and others Respondent (s)

Mr. Kodoth Sreedharan, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

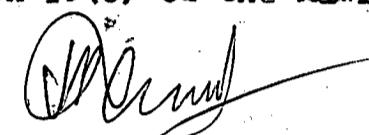
JUDGEMENT

(Hon'ble Mr. S.P. Mukerji, Vice Chairman)

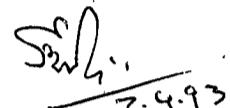
We have heard the learned counsel for the applicant on this application in which the applicant is seeking compassionate appointment on the basis of the compulsory retirement of his mother in 1976. The applicant is now 29 years old i.e., he attained majority about 11 years ago. The learned counsel for the applicant states that the applicant has been making a number of representations for the relief but it has not been granted. The scheme of compassionate appointment is for giving financial support of a family which is on the verge of starvation due to the untimely death or retirement on medical grounds of the bread winner. In

this case the applicant's mother was retired in 1976 compulsorily and the applicant did not move any Court of Law even after he attained majority 11 years ago.

2. In the above circumstances, we see no force in the application and dismiss the same under Section 19(3) of the Administrative Tribunals Act.



(A.V. Haridasan)
Judicial Member


7.4.93

(S.P. Mukerji)
Vice Chairman

7.4.93

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